

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).
34066-34067/2009

(Arising out of impugned final judgment and order dated 04/09/2009 in CMRA No. 226233/2009 04/09/2009 in FA No. 31/1993 04/09/2009 in CMA No. 16971/1997 04/09/2009 in FA No. 31/1993 passed by the High Court Of Judicature at Allahabad)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS

Respondent(s)

(with appln. (s) for c/delay in filing process fee and substitution of deceased respondent and interim relief and office report)
(for final disposal)

Date : 15/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. V.Giri, Sr. Adv.
Mr. Nikhil Nayyar, Adv.
Mr. TVS Raghavendra Sreyas, Adv.
Mr. Dhananjay Baijal, Adv.
Mr. N.Sai Vinod, Adv.

For Respondent(s)

Mr. Dhruv Mehta, Sr. Adv.
Mr. Anurag Kishore, Adv.
Mr. Arvind Srivastava, Adv.
Mr. Shariq Ahmed, Adv.
Mr. Anurag Kashap, Adv.

Mr. Gunnam Venkateswara Rao, Adv.

Mr. Rajesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified

List next week.

Digitally signed by
Suman Wadhwa
Date: 2016.02.15
16:14:32 IST
Reason:

(SUMAN WADHWA)
AR-cum-PS

(MALA KUMARI SHARMA)
COURT MASTER